

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

E.A. NO. 32/2024

IN

O.A. NO. 10/2014

IN THE MATTER OF:-

Pavit Singh

.....Applicant

Versus

Govt of NCT of Delhi & ors.

....Respondents

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Through



PUJA KALRA
Standing Counsel MCD
Chamber No. 430, Block-I,
Delhi High Court, New Delhi.
Mob. 9312839323

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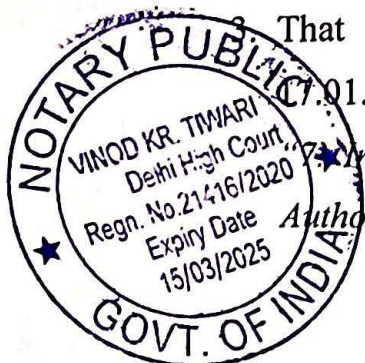
Affidavit of Shadab Alam S/o Sh. Mohd Naleem Ali, Aged about 37 years, Engineering Department, M-IV/South Zone, Municipal Corporation of Delhi, on behalf of the MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:-

1. That I am presently working as Executive Engineer, M-IV/South Zone, MCD and fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of the respondent/ MCD.
2. That the present application was filed by the applicant seeking compliance of the order dated 15.01.2021 passed in M.A. No. 258/2015 filed in original application no. 10/2014 regarding barricading the entire forest area and demolition/removal of unauthorised construction.

That the present matter was listed before this Hon'ble NGT on 01.01.2025 wherein this Hon'ble Tribunal passed directions as follow:

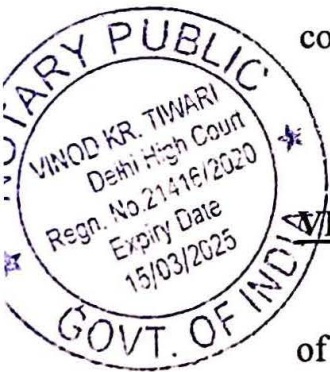
In view of the above, we find it very strange that Respondents Authorities despite having such a long time could not find it convenient



to response to the Tribunal, that too, in an execution application where the order was passed almost 4 years ago i.e. 15.01.2021 and even on today Respondents 1 to 5 have not submitted their response showing compliance of the Tribunal's order.

8. In the circumstances, as a last opportunity, we grant three weeks' further time to submit response subject to payment of cost of Rs. 5000/ by each of the Respondents 1 to 5 which shall be deposited before the next date with the Registrar General of Tribunal."

4. That considering the aforementioned application filed by the applicant, so far as role of the answering Respondent -MCD is concerned, at the outset, it is submitted that matter regarding barricading the entire forest area and demolition/removal of unauthorised construction in the form of encroachment does not pertains to the answering respondent/MCD. Moreover the said forest area is also not within the jurisdiction of the MCD. The area in question vests with forest department, GNCTD and is being maintained by them. Any action in the form of encroachment removal in forest area has to be done by land owning agency Forest Department, GNCTD. Hence, in view of the same, the answering Respondent - MCD has no role toplayas regards to alleged unauthorised construction/encroachment.



VERIFICATION:

Verified at Delhi on this 10 FEB 2025 day of Feb. 2025,

of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the contents of the same to be true and correct.

[Signature]
DEPONENT
SHADAB ALAM
Executive Engineer (M-IV)/SZ
Municipal Corporation of Delhi

[Signature]
I identify the Deponent who has signed my thumb impression in my presence

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

[Signature]
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE
VINOD KUMAR TIWARI, Advocate, Reg No. 21416/2020
NOTARY PUBLIC (NEW DELHI)

[Signature] 69

10 FEB 2025

[Signature]
DEPONENT
SHADAB ALAM
Executive Engineer (M-IV)/SZ
Municipal Corporation of Delhi